

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**M/S SUPERECO AUTOMOTIVE CO. LLP**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	M/s Supereco Automotive Co. LLP
2.	Date of incorporation of corporate debtor	10/09/2013
3.	Authority under which corporate debtor is incorporated / registered	ROC Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAB-7562
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 01, Sector-A, Industrial Area Maharajpura, Gwalior, Madhya Pradesh, India, 474005
6.	Insolvency commencement date in respect of corporate debtor	12/06/2025 (copy of order received on 14/06/2025)
7.	Estimated date of closure of insolvency resolution process	09/12/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Apeksha Kekre Reg. No.: IBBI/IPA-002/IP- N01279/ 2023-2024/14358
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 9 Parashar Nagar, Near Rajendra Nagar, Indore, Madhya Pradesh, 452012 Email: apekshakekre@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 9 Parashar Nagar, Near Rajendra Nagar, Indore, Madhya Pradesh, 452012 Email: cirp.supereco@gmail.com
11.	Last date for submission of claims	28/06/2025 (Being 14 days from 14/06/2025 i.e. the date of receipt of the said order of Hon'ble NCLT, Indore bench by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditors u/s 21(6A) (b) of IBC, 2016
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: The relevant form can be downloaded from <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) Physical address: Not applicable

Notice is hereby given that the National Company Law Tribunal, Indore bench has ordered the commencement of a Corporate Insolvency Resolution Process of **M/s Supereco Automotive Co. LLP** on 12/06/2025 (copy of order received on 14/06/2025).

The creditors of **M/s Supereco Automotive Co. LLP** are hereby called upon to submit their claims with proof on or before 28/06/2025 (Being 14 days from 14/06/2025 i.e. the date of receipt of the said order of Hon'ble NCLT, Indore bench by IRP) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA. – Not Applicable

**Submission of false or misleading proofs of claim shall attract penalties.**

Date :**17/06/2025**

Place: **Indore**

**Sd/-**  
**Apeksha Kekre**  
**Interim Resolution Professional**  
**M/s Supereco Automotive Co. LLP**  
Reg. No. IBBI/IPA-002/IP-N01279/2023-2024/14358  
AFA Valid till: 31/12/2025

## np Briefs

SIKKIM

## College girl drowns in waterfall

A college student drowned in a whirlpool at the bottom of a waterfall in Sikkim's Namchi district on Monday, police said. The incident happened at the Hidden Falls near Majuwa village in Yangang, they said. The girl, a fourth-semester post-graduate student at the Department of Limbu of Sikkim University, went to the waterfall with some friends for an outing. While swimming at the bottom of the fall, she was caught in a whirlpool and drowned, police said.

MAHOBA

## Five killed as car and bike collide

Five people were killed and three others critically injured when a car collided head-on with a motorcycle in Srinagar area here at around 1.30 pm on Monday, police said. According to Additional Superintendent of Police Vandana Singh, the accident occurred near Nannura village on the Srinagar-Belatal road when a speeding car collided with a motorcycle, dragging it for nearly 20 metres before both the vehicles veered off the road and plunged into a roadside ditch.

NEW DELHI

## Two held for duping man of Rs 1.92 lakh

Delhi Police has busted a cyber fraud racket involving fake loan offers and arrested two accused, who allegedly posed as officials of a financial company and duped a man of nearly Rs 2 lakh, an official on Monday said. The official said that the accused, identified as Pawan Kumar (36) and Md Rehbar (28), were arrested after a complaint was lodged by Md Hasib, who alleged that he had been defrauded of Rs 1,92,599 by fraudsters offering a fake loan of Rs 25 lakh under the pretext of processing and policy fees.

MUZAFFARNAGAR

## Teen kills father with spade

A 50-year-old farmer was hacked to death with a spade alleged by his minor son following a quarrel over the father's habitual drinking, police said here on Monday. The father's body, bearing injuries inflicted by a sharp-edged weapon, was found in an agricultural field on Sunday and sent for post-mortem examination. Senior Superintendent of Police Sanjay Kumar told reporters that the teenager has been booked under Section 103 (murder) of the Bharatiya Nyaya Sanhita (BNS) and taken into protective custody on Monday. He will be produced before the juvenile court, Kumar said.

CHANDLAULI (UP)

## 10-yr-old girl raped by coaching centre operator

A coaching centre operator in Sahabganj area has been booked for allegedly raping a 10-year-old girl, police said on Monday.



They said the incident allegedly took place on Sunday evening, when the girl had gone for tuition. Upon returning home, the girl informed her family members about the incident. The NDRF has also worked

CYPRUS VISIT | With Turkey deepening its ties with Pakistan, PM Modi's visit to Nicosia is being considered to be crucial

## CRYPTIC MOVE?

ROBIN ROY

Even as Prime Minister Narendra Modi and Cyprus President Nikos Christodoulides "expressed concern" over the conflicts going on in West Asia and Europe, and they both consider that "this is not an era of war", and with Turkey deepening its ties with Pakistan, FPJ attempts to see how important PM Modi's Cyprus visit is in the current geopolitical context.

Incidentally, PM Modi's visit to Cyprus is the first visit by an Indian Prime Minister to the country in over two decades and is being considered as a strategic signal to Turkey.

## KNOWING THE REGION

An island in the eastern Mediterranean Sea, Cyprus is located close to Turkey and Syria and despite being geographically located in Asia, the country (Cyprus) is a member of the European Union.

Even as the island country was independent in 1960, two major communities of Cyprus—the Greek Cypriots and Turkish Cypriots were involved in an uneasy power sharing which resulted in violence.

On July 20, 1974, violating all rules of global law, including the Charter of the United Nations, Turkey invaded Cyprus. Following the invasion and occupation of Turkish forces, about 162,000 Greek-Cypriots fled their homes and



PM Narendra Modi is received by Cyprus President Nikos Christodoulides in Larnaca, Cyprus (PTI)

became refugees in their own land. To make things worse, by the end of 1975, a vast majority of Turkish-Cypriots living in areas controlled by the legitimate government were forced to leave their homes thanks to coercive policies of Turkey to the Turkish-occupied territory of the Republic of Cyprus.

## India's connect

A Ministry of External Affairs release on India-Cyprus ties says the country "remains one of India's dependable friends." "It supports India's candidature as a permanent member of the expanded UN Security Council. It has also extended its full support for the India-US Civil Nuclear Agreement, within the Nuclear Supplier Group (NSG)

and the International Atomic Energy Agency (IAEA), which helps India address its increasing energy needs and benefit its economic development," the MEA document says.

However, Turkey has recently not just supported Pakistan during the conflict after Operation Sindoor... several drones Pakistan used against India were of Turkish origin.

Before leaving on his trip, PM Modi had said, "This three-nation tour is also an opportunity to thank partner countries for their steadfast support to India in our fight against cross-border terrorism, and to galvanise global understanding on tackling terrorism in all its forms and manifestations."



## Adani case: Cong raises issue of citizenship

GAURAV VIVEK BHATNAGAR

NEW DELHI:

In a post on "X", Congress general secretary Jairam Ramesh recalled the support extended by Jawaharlal Nehru for Cyprus's independence. He wrote that "Cyprus gained independence from British rule on Aug 16, 1960. In the 1950s, India spearheaded the international campaign for the full decolonisation of the island." He added that "Nehru had, in fact, also ensured the participation of the Cypriot leader and freedom fighter Archbishop Makarios III at the historic Afro-Asian Bandung Conference held in Indonesia

## IMPORTANCE OF CYPRUS

Cyprus's strategic geographical location automatically makes it a crucial part of the India-Middle East-Europe Economic Corridor (IMEC) which is expected to boost trade and connectivity between India and Europe via the Middle East or better known as West Asia from India's positional standpoint. Cyprus is also set to hold the Presidency of the Council of the EU in the first half of 2026, and as India looks to build stronger trade and security ties with Europe, Nicosia may become a crucial ally.

in late April 1955" and that Makarios was the only European to attend that summit.

Ramesh also linked Cyprus to the Adani case saying the PM would "have us believe that it is a pure coincidence that a key figure in the Modani scam has Cypriot citizenship." He added that "the Cyprus-based fund New Leaina has reportedly about \$420 million in Adani companies. The 'ultimate beneficial owners' of this fund are linked to Amicoorp, which is believed to have set up at least seven Adani promoter entities, seventeen offshore shell companies linked to Mr. Vinod Adani, and three Mauritius-based offshore investors in Adani Group stock."

## Importance of G7 invitation

Prime Minister Narendra Modi is set to attend the G7 Summit in Canada at the invitation of Prime Minister Mark Carney. The summit, which begins today (June 16) in Alberta, is set to conclude tomorrow (June 17). While India is not a member of the G7, New Delhi has been consistently invited to attend the grouping's meetings since 2019.

- "As vibrant democracies bound by deep people-to-people ties, India and Canada will work together with renewed vigor, guided by mutual respect and shared interests. Look forward to our meeting at the summit," Modi said in a statement.
- The invite reflects India's growing importance to the world.
- Carney himself made mention of the fact.
- "India is the fifth-largest economy in the world, the most populous country in the world and central to supply chains," Carney said. "I extended the invitation to Prime Minister Modi and, in that context, he has accepted".
- It is "hard to have those discussions without India", Carney added.
- India and Canada are also important to each other.
- New Delhi is Ottawa's 10th largest trading partner.
- Even as ties deteriorated between the two countries, India and Canada's bilateral trade in goods touched \$9.8 billion in 2024.
- That figure was around \$8.2 billion from January 2023 to October 2023 and just \$6.9 billion in 2022.
- India in 2024 exported \$5.9 billion worth of goods to Canada and imported around \$3.9 billion, as per government data.
- The development comes as India and Canada look to rebuild relations under Carney.

## MAJOR BOOST FOR INDIA

Condemning the brutal Pahalgam terror attack in April, global watchdog FATF on Monday said it has enhanced its focus on the steps that the countries have taken to combat terror financing, and will soon release a report on terror financing cases, including state-sponsored terrorism.

The rare condemnation by the Financial Action Task Force (FATF) shows that the "international community has felt the severity of the attack", which killed 26 people in Pahalgam, Kashmir, on April 22, and spotlights that such attacks will not go unpunished, sources said, adding the terror attack was done by Pakistan-trained terrorists.

Ahead of the next meeting of the Asia Pacific Group (APG) of FATF on August 25 and the next FATF plenary and working group meeting on October 20, India is preparing a dossier on the omissions and commissions by Pakistan with respect to FATF anti-money laundering and terror financing norms.

## Post-Operation Sindoor outreach, Tharoor-Congress rift growing?

IANS

THIRUVANANTHAPURAM

Four-time Congress MP from Thiruvananthapuram, Shashi Tharoor, appears increasingly isolated within his party, fueling speculation about his future in the Congress.

Whispers about a potential exit have grown louder, with many sensing that Tharoor's political innings with the grand old party may be approaching its twilight.

Tharoor, long known for his suave public persona and global outlook, has been on the fringes of the Congress High Command's inner circle for some time now.

With the passing of veteran Congress leader Oommen Chandy -- one of the few senior Kerala leaders who maintained a cordial relationship with Tharoor -- his isolation in the state unit has only deep-



ened. He currently enjoys little backing from the dominant factions within the Congress party in Kerala.

Eyebrows were raised recently when, after returning from a successful international outreach trip to the US and other countries -- part of the 'Operation Sindoor' initiative -- Tharoor reportedly spoke candidly at a closed-door gathering in Delhi.

According to those familiar with the event, Tharoor admitted that his relationship

with the Congress was "precariously placed."

A political observer, speaking to IANS on condition of anonymity, said, "The Congress has little left to offer Tharoor, and perhaps he has little left to offer the party. The friction began when he defied the party establishment by contesting the Congress presidential election, and things worsened when he was excluded from key parliamentary committees."

Fast track courts in Bihar for speedy trial of attachment of property cases

Dheeraj Kumar

PATNA

Bihar police have proposed to the state government to set up fast track courts in each district of the state with a focus on speedy trial of cases related to attachment of property of outlaws amassed through unlawful means.

Director general of police (DGP) Vinay Kumar said on Monday that initially, police headquarters had proposed setting up of 100 fast track court for the purpose. While referring to the police's action against criminals way back in 2005 when Nitish Kumar assumed power, DGP Kumar said that at that time 278 fast track courts were operational. The impact was that conviction rate increased significantly, and offenders were awarded punishment for their offences.

## BJP labelling Bengali-speaking Indian citizens as B'deshis: Didi

Aritra Singha

KOLKATA

West Bengal Chief Minister Mamata Banerjee on Monday accused the Central government and BJP-ruled states of targeting Bengali-speaking citizens by labelling them as Bangladeshi, despite valid identification documents. She made the remarks while addressing the state assembly.

Her comments triggered uproar in the House. BJP MLAs staged a walkout and protested outside the Assembly premises. BJP leaders objected to her remarks on social media, calling them personal attacks. Without naming BJP state



president and MoS Sukanta Majumdar, Mamata also highlighted the recent controversy where a Sikh police officer was allegedly attacked by Majumdar. She said the opposition deliberately insults her whenever she is in the assembly.

Charging the BJP government at the Centre with conspiring to block 'Awas Yojana funds' to the state, she said, "Under the name of making

ground inspection, you had sent at least 155 central teams but could not find any lapses. How many central teams did BJP despatch to states ruled by you?" "On one hand you deprive the poor people of Bengal, while on the other, the procession of deaths in various mishaps continues in your states," the TMC supremo said without elaborating.

Banerjee asserted that her government was working to safeguard the interests of Scheduled Castes (26 per cent), Scheduled Tribes (6 per cent), backward castes, and Muslims (30 per cent), in line with the Supreme Court and High Court directives on social welfare.

## 'Country has achieved target of Zero Casualty'

IANS

NEW DELHI

Union Home Minister Amit Shah on Monday said under Prime Minister Narendra Modi, the country has achieved the target of 'Zero Casualty' during disasters in the past 10 years, bringing it close to becoming a global leader in crisis management.

Addressing the annual conference of Relief Commissioners and Disaster Response Forces of States and Union Territories, HM Shah said, "In the last 10 years, we have achieved a lot in four areas of capacity, speed, efficiency and accuracy."

"Speed is of the essence in any operation related to disaster management. Timely response to a disaster and saving lives is the most important objective for which we have made big strides through the training of the workforce and introduction of technology and advance warning system for the community," he said.

"Though the National Disaster Response Force (NDRF) works under my ministry, I can confidently say that it has built a strong image, earned recognition, and gained respect across the country," said Shah. The NDRF has also worked



hard to train jawans of the State Disaster Relief Force (SDRF), he said.

He praised the National Disaster Management Authority (NDMA), NDRF and Co-ordination for Disaster Resilient Infrastructure (CDRI) for bringing India closer to becoming a global leader in disaster management.

Shah said that till a decade ago, disaster management was limited to offering relief after a calamity, however, over the decade, India's disaster management is moving forward with a 'Zero Casualty Approach' which has even surprised the global community.

The Union Minister stressed on research to improve advanced warning systems for disaster response and mitigation.

"We have succeeded in redefining our disaster response from reactive to proactive over the decade," said HM Shah, adding that 'Bhagidhari' has been the foundation of improving the response system.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF M/S SUPRECO AUTOMOTIVE CO. LLP	
RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s Supreco Automotive Co. LLP
2. Date of incorporation of corporate debtor	10/09/2013
3. Authority under which corporate debtor is incorporated / registered	ROC Gwalior
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAB-7562
5. Address of the registered office and principal office (if any) of corporate debtor	Plot No. 01, Sector-A, Industrial Area Mahalapura, Gwalior, Madhya Pradesh, India. 474005
6. Insolvency commencement date in respect of corporate debtor	12/06/2025 (copy of order received on 14/06/2025)
7. Estimated date of closure of insolvency resolution process	09/12/2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Apeksha Kekre Reg. No.: IBBI/IPA-002/IP- N01279/ 2023-2024/14358
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 9 Parashar Nagar, Near Rajendra Nagar, Indore, Madhya Pradesh, 452012 Email: apekshakekre@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 9 Parashar Nagar, Near Rajendra Nagar, Indore, Madhya Pradesh, 452012 Email: cips.supreco@gmail.com
11. Last date for submission of claims	28/06/2025 (Being 14 days from 14/06/2025 i.e. the date of receipt of the said order of Hon'ble NCLT, Indore bench by IRP) Based on limited information, there is no class of creditors u/s 21(6A) (b) of IBC, 2016
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: The relevant form can be downloaded from https://ibbi.gov.in/en/home/downloads (b) Physical address: Not applicable

Notice is hereby given that the National Company Law Tribunal, Indore bench has ordered the commencement of a Corporate Insolvency Resolution Process of M/s Supreco Automotive Co. LLP on 12/06/2025 (copy of order received on 14/06/2025). The creditors of M/s Supreco Automotive Co. LLP are hereby called upon to submit their claims with proof on or before 28/06/2025 (Being 14 days from 14/06/2025 i.e. the date of receipt of the said order of Hon'ble NCLT, Indore bench by IRP) to the interim resolution professional at the address mentioned against entry No. 10.

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Submission of false or misleading proofs of claim shall attract penalties. Sd/-  
Date: 17/06/2025  
Place: Indore  
Apeksha Kekre  
Interim Resolution Professional  
M/s Supreco Automotive Co. LLP  
Reg. No. IBBI/IPA-002/IP- N01279/ 2023-2024/14358  
AFA Valid till: 31/12/2025

## SYMBOLIC POSSESSION NOTICE

ICICI Bank Branch Office: ICICI Bank LTD Office Number 201-B, 2ND Floor, Road No 1 Plot No -B3 , WIFI IT PARK,Wagle Industrial Estate, Thane (West)- 400604.

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand (Rs)	Name of Branch
1.	Mitra & Mitta Bandhu/ Digvijay Singh/ Meera Bai Alias Meera Devi Wife of Totaram Jatav/ Dalbir Singh/ Meena Singh/ Digvijay Singh Son of Totaram Jatav/ Meera Devi Wife of Totaram Jatav/ Dalbir Singh Son of Totaram Jatav/ 725605000400	Property- 1 New Patwari Halka No. 12, Survey No.622, Gram Devri Vrat Mehgaoon Tehsil, Bhand MP, Madhya Pradesh Gwalior (Lashkar Ho) 474001. Property- 2 Patwari Halka No. 40, Kasva Mehgaoon, District Bhand MP, Madhya Pradesh Gwalior (Lashkar Ho) 474001/ June 11, 2025	January 16, 2025 Rs. 52,76,810.35/-	Bhind

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold for 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: June 17, 2025, Place: Bind Sincerely Authorised Officer, For ICICI Bank Ltd.

## संचालनालय पशुपालन एवं डेयरी मध्यप्रदेश, भोपाल 0755-2772262

क्रमांक 7209/ए.ए.डी.सी.पी. 2025-26/

## निविदा सूचना

भोपाल, दिनांक 12/6/2025

संचालनालय पशुपालन एवं डेयरी विभाग की ओर से भारत सरकार की योजनाओं हेतु डिस्पोजेबल सामग्री (डिस्पोजेबल सिरिज विदाआउट निडिल 10 एम.एम., डिस्पोजेबल सिरिज विदाआउट निडिल 5 एम.एम., डिस्पोजेबल निडिल 16 गॉज 1.5", डिस्पोजेबल निडिल 18 गॉज 1.5", डिस्पोजेबल निडिल 20 गॉज 1", डिस्पोजेबल लेटेस्ट सर्जिकल स्लब्स नं 6.5, डिस्पोजेबल लेटेस्ट सर्जिकल स्लब्स नं 7.5, बफेन्ट केप, फेस मार्क) के लिए e-procurement प्रणाली के माध्यम से भारत सरकार के GeM Portal <https://gem.gov.in/> पर ऑनलाइन निविदा आमंत्रित की जाती है।

विवरण	निविदा जारी करने का दिनांक	निविदा राशि	धरोहर राशि	निविदा प्रपत्र जमा करने का अंतिम दिनांक
विभागीय पशु चिकित्सा संस्थानों के उपयोग हेतु ई-टेंडर के माध्यम से आवश्यक डिस्पोजेबल सामग्री (डिस्पोजेबल सिरिज विदाआउट निडिल 10 एम.एम., डिस्पोजेबल सिरिज विदाआउट निडिल 5 एम.एम., डिस्पोजेबल निडिल 16 गॉज 1.5", डिस्पोजेबल निडिल 18 गॉज 1.5", डिस्पोजेबल निडिल 20 गॉज 1", डिस्पोजेबल लेटेस्ट सर्जिकल स्लब्स नं 6.5, डिस्पोजेबल लेटेस्ट सर्जिकल स्लब्स नं 7.5, बफेन्ट केप, फेस मार्क) हेतु निविदा आमंत्रित की जाती है।	20-06-2025	As per GeM Portal	As per GeM Portal	10-07-2025 शाम 5:30 तक

- निविदा का अनुमानित मूल्य राशि ₹ 4.00 करोड़ होगा।
- निविदा से संबंधित शेष जानकारी एवं किसी भी संशोधन होने की स्थिति में उक्त संशोधन <https://gem.gov.in/> तथा <http://www.mpdah.gov.in> अपलोड किया जाएगा।

G-14420

पंजीयन हेतु सूचना का हविदार, नवीनो पर न करें अव्यवहार

(डॉ.पी.एस. परेल)

संचालक  
पशुपालन एवं डेयरी मध्यप्रदेश, भोपाल

